

ITEM NO.3

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5023/2015

(Arising out of impugned final judgment and order dated 09-10-2014 in FA No. 270/1996 passed by the High Court Of Judicature At Patna)

CHANDRIKA PRASAD SINGH (D) THR. LRS. & ANR. Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

WITH

SLP(C) No. 6753/2015 (XVI)

CONMT.PET.(C) No. 43/2017 In SLP(C) No. 6753/2015 (XVI)

Diary No(s). 19160/2017 (XVI)

(FOR PERMISSION TO FILE SLP/TP ON IA 54745/2017

FOR CONDONATION OF DELAY IN FILING ON IA 54749/2017

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 54757/2017)

SLP(C) No. 8023/2018 (XVI)

(FOR ADMISSION and I.R. and IA No.86808/2017-CONDONATION OF DELAY IN FILING and IA No.86816/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86806/2017-PERMISSION TO FILE SLP/TP and IA No.86813/2017-CONDONATION OF DELAY IN REFILEING)

Date : 11-04-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE NAVIN SINHA

Counsel for the parties

Mr. Sakha Ram Singh, Sr. Adv.
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Mr. Smarhar Singh, AOR
Mr. Keshav Mohan, Adv.

Ms. Abha R. Sharma, AOR
Mr. D. S. Parmar, Adv.
Mr. Ankit Mishra, Adv.

Mr. Manish Kumar Saran, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioners are directed to cure the defects by furnishing requisite number of copies of the petition(s) within two days from today, otherwise the petition(s) shall stand dismissed.

The petitioners are also directed to complete service on the unserved respondents. However, it will be open to the petitioners in the fresh Special Leave Petition(s) to serve notice on the counsel appearing in the first Special Leave Petition in respect of those respondents.

Copies of the counter affidavit be also furnished to the petitioners today itself. Rejoinder affidavit, if any, be filed within two weeks.

Post after two weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR